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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

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Notification No 47 (RE – 2010)/2009-2014

New Delhi, Dated : 18th May, 2011

Subject:- Export of Guar gum.

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992) read with Para 2.1 of the Foreign Trade Policy, 2009-2014, the Central Government makes the following amendment in the Notification No. 50 /2009-2014 dated 06.07.2010:

2. The entry at S.No.65 A in the Notification No. 50/2009-2014 Dated 06.07.2010 is substituted to read as under:

S. No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
65A	1302 1302 32 20 1302 32 30	Kg.	Guar gum refined split Guar gum treated	Free	1. Guar gum exports to European Union, originating in or consigned from India and intended for animal or human consumption, allowed subject to issue of Health Certificate by authorized representative of Ministry of Commerce & Industry, Government of India i.e. Shellac & Forest

			and pulverized.		Products Export Promotion Council (SHEFEXIL), Kolkata accompanied by the original analytical report of testing of Penta Chlorophenol (PCP) issued by Vimta Labs, Hyderabad, certifying that the product does not contain Penta Chlorophenol (PCP) in any proportion on sampling done by the authorized representative of the competent authority.
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3. Effect of this notification:

Earlier, consignments of Guar gum when exported to EU were allowed presence of upto 0.01 mg/Kg. of Penta Chlorophenol (PCP). Now, export of Guar gum to EU would be allowed only if it does not contain Penta Chlorophenol (PCP) in any proportion.

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